

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-3031(PB)/2019

IN THE MATTER OF:

Rajesh Purshottam Malhotra
Vs.

.... Applicant/petitioner

Pioneer Urban Land & Infrastructure Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.01.2020

Coram:

SH. B. S. V. PRAKASH
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Pawan Kumar Ray & Mr. Rit Arora, Adv.
Mr. Nikhil Nayyar, Sr. Adv. with Ms. Pritha
Srikumar Iyer, Mr. Naveen Hegde & Ms. Mansi
Binjrajka, Adv.

ORDER

On withdrawal request made on behalf of the petitioner in view of the settlement arrived, CP. No. 3031(PB)/2019 is hereby dismissed as withdrawn.

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(B. S. V. PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)